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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.808/2001

Friday, this the 30th day of March, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Kapura, S/O Sh. Hawa Singh
R/O RZ-316 (M),
(Near DDA Park, Raj Nagar-II
Palam Colony,
New Delhi.

..Applicant.

(By Advocate: Shri M.K.Gaur)

VERSUS

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
New Delhi.
3. The IWO,
Northern Railway, Rohtak
Haryana.

..Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant in this OA worked as a casual labourer for 75 days during 1979-80. On the strength of the aforesaid service, he seeks incorporation of his name in the live casual labour register and also wishes to be reengaged.

3. The applicant has obviously approached the Tribunal nearly 20 years after he last served the respondents. The OA is thus clearly time barred. The Railway Board's circular letter of 28.8.1987 on which reliance has been placed by the learned counsel was examined in great detail by the Full Bench of this

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(2)

Tribunal in the case of Mahabir Vs. Union of India & Ors. (OA-706/96), decided on 10.5.2000. Going by what has been held in that judgement, this case is time barred and the prayer cannot be entertained at this belated stage.

4. In the circumstances, the OA is dismissed in limine at the admission stage itself. No costs.

S. A. T. Rizvi

(S.A.T. Rizvi)
Member (A)

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